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Assam Taxation (On Goods Carried By Roads Of Inland Water-Ways) (Amendment) Act, 1955

14 of 1955

[20 July 1955]

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PREAMBLE

An Act further to amend the Assam Taxation (on goods carried by roads or inland water-ways) Act, 1954

Whereas it is expedient further to amend the Assam Taxation (on goods carried by roads or inland water-ways) Act, 1954 (Assam Act XIII of 1954), hereinafter called the Principal Act, in themanner hereinafter appearing;

It is hereby enacted in the Sixth Year of the Republic of India as follows:--

1. Short title, extent and commencement :-

- (1) This Act may be called the Assam Taxation (on goods carried by roads or inland water-ways) Amendment) Act, 1955.
- (2) It shall have the like extent as the Principal Act.
- (3) It shall come into force from the 1st July 1955.

2. Amendment of section 3 of Assam Act XIII of 1954 :-

In Section 3 of the Principal Act for the words "one pice" the words "one anna" shall be substituted.